

Joint Reg. (A)
16.09.23

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 32 /S.O./2023

Date :15.09.2023

It has been observed by Hon'ble Rajasthan High Court, Bench Jaipur in order dated 08.08.2023 passed in SB Criminal Misc. Bail Application No. 9490/2023, Nitoo Singh @ Nitu Singh Vs. State, that victim is necessary party in all the bail matters arising out of criminal act committed against the victim. But the Court has experienced that even public prosecutors does not inform the victim and the victim remains unheard.

Hon'ble Court in its order dated 08.08.2023 has also observed that as regards to the right of the victim to be heard at every stage of criminal matters, the Hon'ble Supreme Court in Jagjeet Singh & Ors. Vs. Ashish Mishra @ Monu and Anr., in para 24, held that – a victim has a legally vested right to be heard at every step post the occurrence of an offence. Such a 'victim' has unbridled participatory rights from the stage of investigation till the culmination of the proceedings in an appeal or revision.

Therefore, in view of the above, it is enjoined upon all concerned that in future, in all matters arising out of criminal act committed against victim as defined under section 2(wa) of Cr.P.C. the victim be necessarily impleaded as party-respondent.

BY ORDER

C.P. Singh
REGISTRAR GENERAL

No. Gen/XV/110/2023/SC-I/1892

15/9/2023
Date : 15.09.2023

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All the Registrars /O.S.D., Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
5. Registrar-cum-CPC, Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
6. Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to circulate the same all amongst all the concerned of Judicial Side and ensure compliance the same.
7. Advocate General, Rajasthan, Jaipur.
8. All the Additional Advocates General, Jodhpur/ Jaipur.
9. All the Government Advocates, Jodhpur/Jaipur.
10. Chairman, Bar Council of Rajasthan, Jodhpur.
11. The President, Rajasthan High Court Advocates' Association, Jodhpur/Jaipur
12. The President, Rajasthan High Court Lawyers' Association, Jodhpur.
13. All Joint Registrars/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur
14. All Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
15. All A.O.J/Stamp Reporter/ Court Master, Rajasthan High Court, Jodhpur.

C.P. Singh
REGISTRAR GENERAL
15/9/2023